

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar

..... Applicant

Versus

State of Bihar & Ors.

..... Respondents

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Additional Reply/Response filed by the Respondent No.12 i.e. Gupta Nutritions Pvt. Ltd.	1-6
2.	Affidavit	7-8
3.	<u>Annexure: A (Colly)</u> Photographs of the changed pneumatic system	9-11
4.	<u>Annexure: B (Colly)</u> Photographs of the large chamber at the top of the building in which the outlet of pneumatic system opens	12-14
5.	<u>Annexure: C (Colly)</u> Photographs of the outlet of the diesel power generator of the answering Respondent	15-17
6.	<u>Annexure: D (Colly)</u> Photographs of the plantation done by the answering Respondent	18-22
7.	<u>Annexure: E</u> Copy of the Ambient Air Quality Test Report dated 24.04.2025 issued by Pheet Lab Pvt. Ltd. Patna, Bihar	23-25
8.	Proof of Service	26



ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.12)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: **KOLKATA (EZ)**

Date: **8/11/2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar

..... Applicant

Versus

State of Bihar & Ors.

..... Respondents

**ADDITIONAL REPLY /RESPONSE FILED BY THE
RESPONDENT NO.12 i.e. GUPTA NUTRITIONS PVT. LTD.**

MOST RESPECTFULLY SHEWETH:

1. That the present Additional Reply/Response has been filed by the Respondent No.12 i.e. Gupta Nutritions Pvt. Ltd. [hereinafter referred to as the “answering Respondent”]. That on 27.05.2025, the answering Respondent has already filed its Reply in this present Original Application and has also filed several documents along-with the said Reply dated 27.05.2025. That the answering Respondent craves leave & indulgence of this Hon’ble Tribunal that the contents of the said Reply dated 27.05.2025 filed by the answering Respondent and the documents filed along-with the said Reply dated 27.05.2025 may be treated as part & parcel of this present Additional Reply/Response and the same are not repeated herein for the sake of brevity.
2. That the answering Respondent is a company registered under the Companies Act, 1956 having its Registered Office at: Nasriganj, Danapur, Patna, Bihar – 800 012. That the answering Respondent was registered on 20.12.1995 and has started its production on 20.10.1997. That the answering Respondent is a medium scale industry duly registered with the Ministry of Micro, Small and Medium Enterprises.

3. That the answering Respondent is engaged in the business of manufacturing & sale of Maida, Sooji, Atta (Flour) and Bran. That the Flour manufacturing process involves several key steps, starting with cleaning the raw material i.e. wheat with the help of pneumatic system in order to reduce the chances of leakage of the dust particles in the environment and conditioning the grain, followed by grinding, separating, and finally, sifting and blending the Wheat flour i.e. Atta, Maida, Sooji and Bran and, thereafter, packaging the same for delivery for sale purpose. That the entire milling process system of the answering Respondent is on pneumatic system so there is no chance of leakage of dust, husk and refined wheat products in the environment.
4. That in compliance of the Order dated 03.04.2025, the industrial unit of the answering Respondent was inspected by the Joint Committee on 28.04.2025. That the said Joint Committee filed its Inspection Report dated 19.06.2025 w.r.t. the facts observed by the said Joint Committee during the inspection of the industrial unit of the answering Respondent on 28.04.2025.
5. **ANALYSIS OF THE INSPECTION REPORT DATED 19.06.2025 FILED BY THE JOINT COMMITTEE BEFORE THIS HON'BLE TRIBUNAL:**
 - (a) That the answering Respondent has duly obtained (renewal) Emission Consent Order /Consent to Operate (Air) vide Letter No. 367 dated 17.02.2025 and Discharge Consent Order /Consent to Operate (Water) vide Letter No. 368 dated 17.02.2025 from the Bihar State Pollution Control Board, Patna, for the production



of Atta, Maida, Suji and Bran – 250 MT/Day, which is valid for five years.

- (b) That the answering Respondent has duly obtained “No Objection Certificate” for the extraction of ground water from the Central Ground Water Authority (CGWA), bearing NOC No. CGWA/NOC/IND/REN/2024/10174 dated 11.02.2024, which is valid till 10.02.2027.
- (c) **Pollution Control Devices:** That the answering Respondent has constructed a large chamber at the top of the building in which the outlet of pneumatic system opens, where fine particles of Atta/Maida settles.
- (d) That with regard to the observation that *“House keeping was found poor. Particles of Atta and Maida was observed settled on the floor and hips of collected Maida and Atta were found. At many of placed committee observed temporary patching on the pipes of pneumatic system, which may leak any time and cause dispersal of material into surrounding”*, it is submitted that all the pipes of the pneumatic system has been completely changed by the answering Respondent and as such there is no chance of any leakage and resultant dispersal of material into surroundings. Photographs of the changed pneumatic system are collectively annexed as **Annexure: A (Colly)**.
- (e) **Compliance of Emission Consent Conditions:**
- (1) That as far as the issue that the bag house etc shall be connected to chimneys/stacks of 12 meter height or at least 2 meter above the top most point of the building or shed or plant in the industry is concerned, it is submitted that the answering Respondent has already constructed a large chamber at the top of the building in which the outlet of pneumatic system opens, where fine particles of Atta/Maida



settles. Photographs of the large chamber at the top of the building in which the outlet of pneumatic system opens are collectively annexed as **Annexure: B (Colly)**.

(2) That closed room type enclosure for storage of choker (husk) has duly provided by the answering Respondent.

(3) That the diesel power generator of the answering Respondent is with Acoustic Enclosed Type. That, however, with regard to the observation that the outlet of the said diesel power generator of the answering Respondent was not as per norms, it is submitted that the answering Respondent has only a 25 KVA “Acoustic Enclosed Type “ DG Set for lighting load only and its outlet has now been changed, which is now as per the prescribed norms. Photographs of the outlet of the diesel power generator of the answering Respondent are collectively annexed as **Annexure: C (Colly)**.

(4) That with regard to the issue of the plantation, it is submitted that as per the directions of the Joint Committee the answering Respondent has done more plantation in its premises. Photographs of the plantation done by the answering Respondent are collectively annexed as **Annexure: D (Colly)**.

(f) **Compliance of Effluent Consent Conditions:**

(1) That no trade effluent discharge was observed by the Joint Committee during the inspection of the answering Respondent.

(2) That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit. Copy of the Ambient Air Quality Test Report dated 24.04.2025



issued by Pheet Lab Pvt. Ltd. Patna, Bihar is annexed as **Annexure: E.**

- (3) That no case of solid waste generated being thrown or burnt or buried on streets, open public spaces, outside the premises or in the drain or water bodies was observed by the Joint Committee.
- (g) That the Ambient Air Quality Monitoring was carried out by the Joint Committee and as per the Ambient Air Quality Monitoring Report the average values were within the prescribed norms.
- (h) That there was no discharge from the industrial premises of the answering Respondent.
6. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

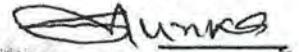
PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 49 of 2025 (EZ) titled as "*Manbodh Kumar Vs. State of Bihar & Ors.*" filed by the Applicant in as far as it is related with the Respondent No.12 i.e. Gupta Nutritions Pvt. Ltd.;

Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

GUPTA NUTRITION PVT. LTD


Director

RESPONDENT NO.12

THROUGH



ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.12)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: **KOLCATA (EZ)**

Date: **08/11/2025**

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES



सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL



म संख्या 7.769 तिथि 7.4.25 स्थान ... सिट संख्या !

AP 903746

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

[Original Application No. 49 of 2025 (EZ)]

IN THE MATTER OF:

Manbodh Kumar Applicant

Versus

State of Bihar & Ors. Respondents

AFFIDAVIT

No. 9362
Date 7/11/25

I, Sanjeev Kumar Munka aged about 68 years S/o Late Sh. Bashudeo Munka, Director of Gupta Nutritions Pvt. Ltd. having its Registered Office at: Nasriganj, Danapur, Patna, Bihar – 800 012 (the Respondent No.12 herein) do hereby solemnly affirm state as under:-

1. That I am the Director of Gupta Nutritions Pvt. Ltd. (the Respondent No.12 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Additional Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.



3. That I have read and understood the content of the accompanying Additional Reply/Response and present Affidavit ⁴³⁶ and the same are true and correct to my knowledge and nothing material has been concealed there from. ✗

GUPTA NUTRITION PVT. LTD
[Signature]
DEPONENT Director

VERIFICATION:

Verified at on this day of 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

GUPTA NUTRITION PVT. LTD
[Signature]
DEPONENT Director

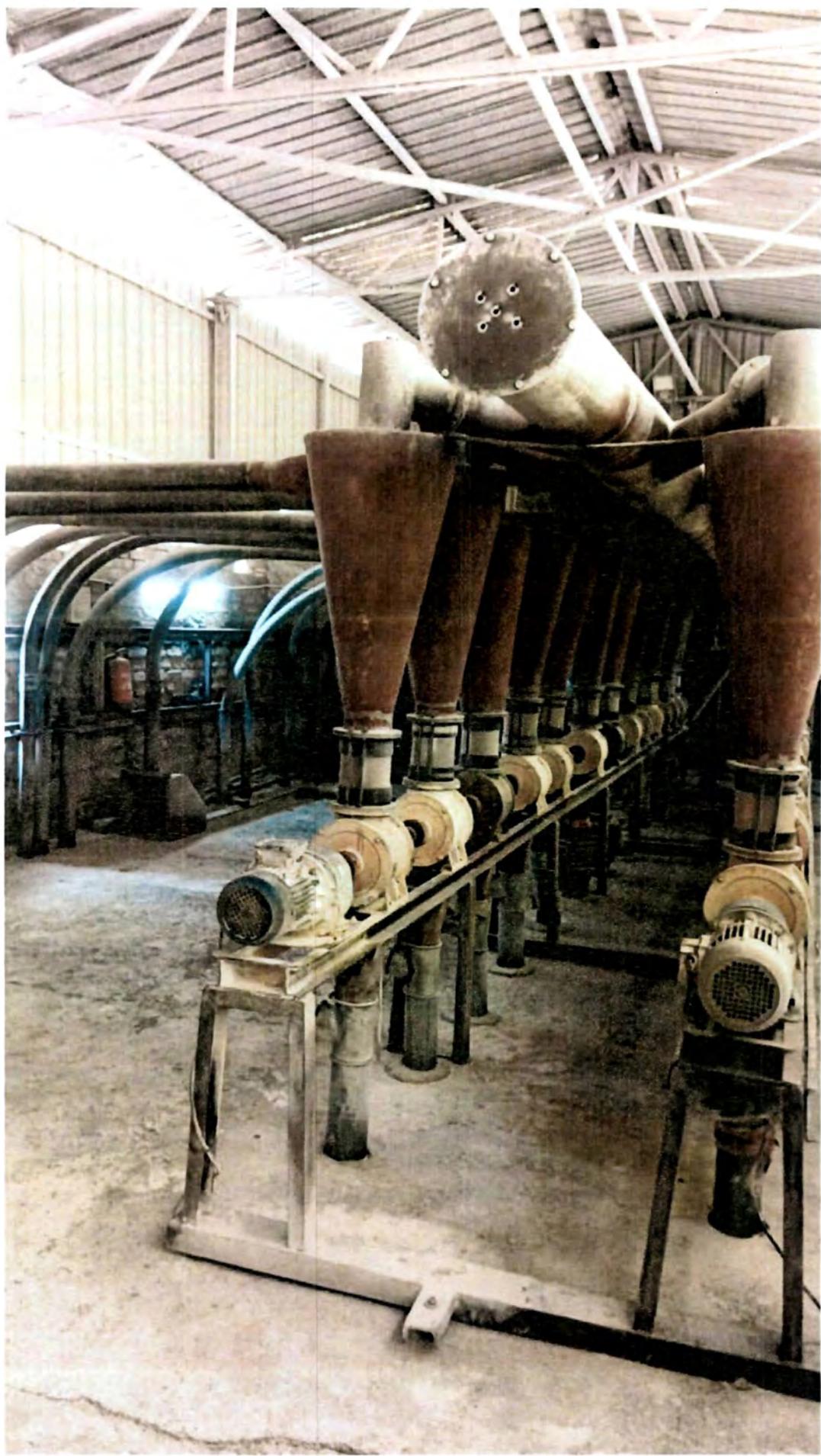
I identify the Signature/L.T.I
of the deponent who has
Signed/L.T.I. in my presence

A. Vatsya
A. D.V
Advocate 11/2025



Sri/Smt. *Sanjeev K. Mukherjee*
who is identified by Sri. *A. Vatsya*
Advocate solemnly affirmed and
declared before me.

[Signature]
A. K. Dwivedi
Notary Public Danapur

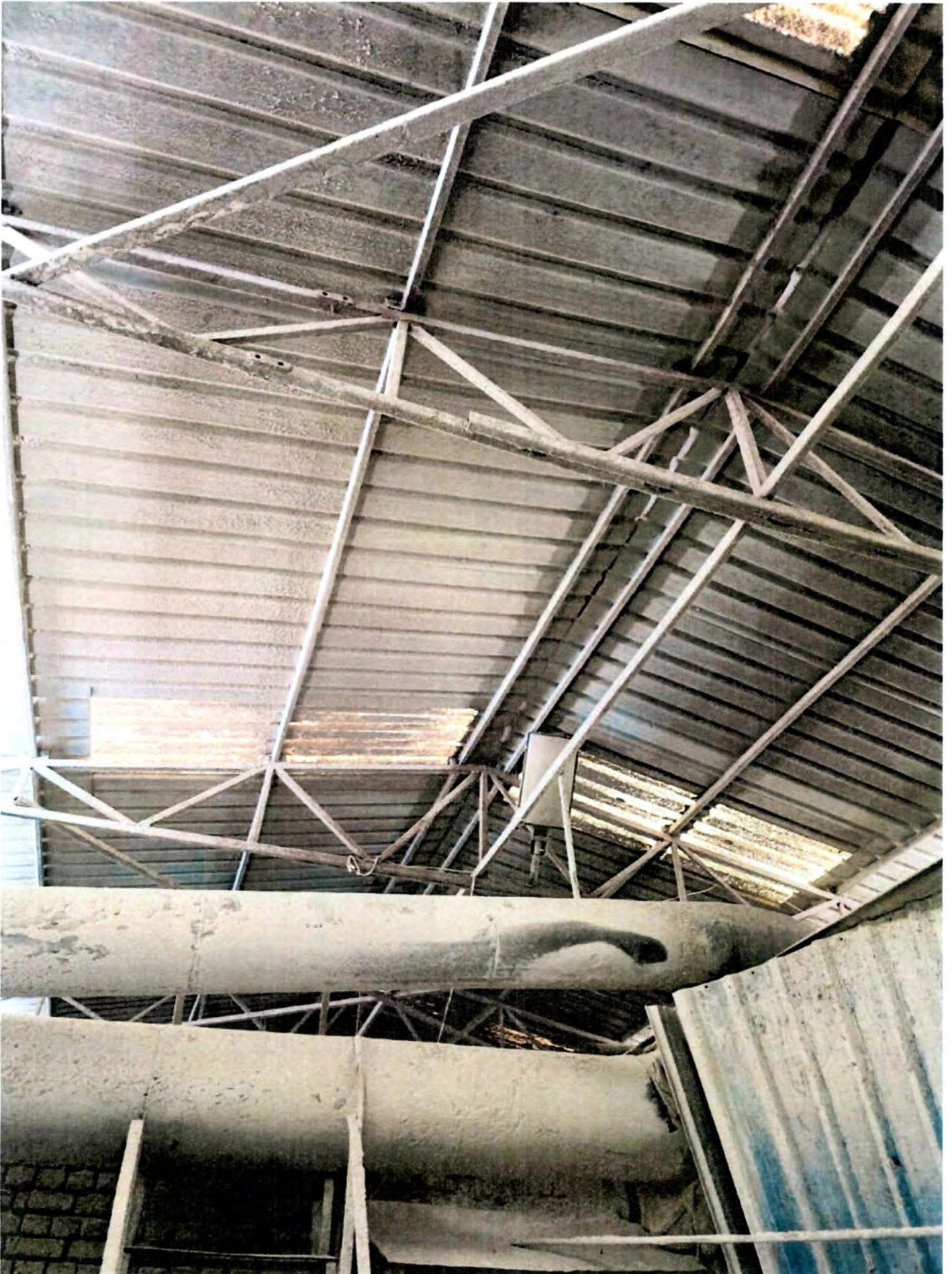




























**OUR BANK
HDFC BANK**

**GUPTA NUTRITIONS
PVT. LTD.**
Registered Office - NASHRIGANJ
DANAPUR PATNA-800012

युक्तनी मेलना हे

**NO
SPITTING**





PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com/ sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000419F			Report Issue Date:- 24/04/2025		
Name & Address:-M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample :- Ambient Air			Weather Condition- Clear		
Order No:- Verval Order			Temperature-38° c		
Sampling done by Santosh Thakur (Chemist) ,PHEET,Lab			Humidity- 45%		
Sampling Duration : 24 Hours			Wind direction- East To West		
Sampling Date:- 21/04/2025			End Date of Analysis:- 24/04/2025		
Date of Analysis:- 22/04/2025					
Sampling Place:-Main Gate					
Sr. No.	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference
1	PM 10	µg/m ³	100	83	IS-5182(Part 23)
2	PM2.5	µg/m ³	60	52	IS-5182(Part 24)
3	(SO ₂)	µg/m ³	80	18.46	IS:5182 (Part 2)
4	(NO ₂)	µg/m ³	80	26.49	IS :5182(Part -6)
REMARKS					
Analyzed all 04 parameters are within acceptable limit					
End of the Test Report,			P 1/1		

TESTED BY
CHEMIST

- Note
- 1 Text Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab, for next 15 Days, since the receiving date, thereafter, would be disposed off.
 - 3 Sample Tested Are Not Returnable, Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
 - 5 In Case Of Any Dispute. It would Be the subject of Patna Jurisdiction





PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com/ sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No.TC-136692500000420F			Report Issue Date:- 24/04/2025		
Name & Address:-M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur,Patna-800012					
Description of Sample :-Ambient Air			Weather Condition- Clear		
Order No:- Verval Order			Temperature-38 ^o c		
Sampling done by Santosh Thakur (Chemist) ,PHEET,Lab			Humidity- 45%		
Sampling Duration : 24 Hours			Wind direction- East To West		
Sampling Date:- 21/04/2025			End Date of Analysis:- 24/04/2025		
Date of Analysis:- 22/04/2025					
Sampling Place:- Grouping Area					
Sr.No.	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference
1	PM 10	µg/m ³	100	78	IS-5182(Part 23)
2	PM2.5	µg/m ³	60	49	IS-5182(Part 24)
3	(SO ₂)	µg/m ³	80	18.19	IS:5182 (Part 2)
4	(NO ₂)	µg/m ³	80	26.76	IS :5182(Part -6)
REMARKS					
Analyzed all 04 parameters are within acceptable limit					
End of the Test Report,				P1/1	

TESTED BY
CHEMIST

- Note
- 1 Text Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab. for next 15 Days since the receiving date, thereafter, would be disposed off.
 - 3 Sample Tested Are Not Returnable. Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
 - 5 in Case Of Any Dispute It would Be the subject of Patna Jurisdiction





PHEET LAB PRIVATE LIMITED

ISO 45001:2018, ISO/IEC 17025:2017 Certified & NABL Accredited Lab

Testing Of Water/Waste Water/Ambient Air/Stack Emission & Noise

under 01 Roof, Located in Bhagirathi Lane, Opposite Malaria Control Office, Ashok Rajpath, Mahendru, Patna-800006

Email - pheetlab@gmail.com/ sharma.chandrabhan9@gmail.com

Mob. - 9065103567 / 9546991814

TEST REPORT					
Sample/Report No TC 136692500000421F			Report Issue Date - 24/04/2025		
Name & Address - M/S Gupta Nutrition Pvt. Ltd. Nasriganj, Danapur, Patna-800012					
Description of Sample - Ambient Air			Weather Condition- Clear		
Order No - Verval Order			Temperature 38 °c		
Sampling done by Santosh Thakur (Chemist) ,PHEET,Lab			Humidity- 45%		
Sampling Duration - 24 Hours			Wind direction- East To West		
Sampling Date - 21/04/2025			End Date of Analysis:- 24/04/2025		
Date of Analysis - 22/04/2025					
Sampling Place - Mill Area					
Sl No	Test Parameters	Units Of Measurements	NAAQ Standards E(P)A, 1986	Results	Method reference
1	PM 10	µg/m ³	100	92	IS-5182(Part 23)
2	PM2.5	µg/m ³	60	55	IS-5182(Part 24)
3	(SO ₂)	µg/m ³	80	18.76	IS:5182 (Part 2)
4	(NO ₂)	µg/m ³	80	29.19	IS :5182(Part -6)
REMARKS					
Analyzed all 04 parameters are within acceptable limit					
End of the Test Report,				P1/1	

TESTED BY
CHEMIST

- Note
- 1 Text Reports Are Valid For The Sample Tested In Our Lab
 - 2 Water / Waste Water Samples Would be preserved / stored in our lab. for next 15 Days since the receiving date. thereafter. would be disposed off
 - 3 Sample Tested Are Not Returnable Unless Stated For
 - 4 Test Report are Not Valid For Judicial Purpose
 - 5 In Case Of Any Dispute It would Be the subject of Patna Jurisdiction

APPROVED & ISSUED BY
Dr. C. B. Sharma
CMD clim TM



Pdf copy of Additional Reply filed by Respondent no.12 gupta nutrition pvt. Ltd.

1 message

Kaushal Sharma <kaushal90.legal@gmail.com>

Sat, 8 Nov, 2025 at 2:03 pm

To: cs-bihar@nic.in, bspcb@yahoo.com <bspcb@yahoo.com>, msbspb-bih@gov.in, dm-patna.bih@nic.in, ssp-patna-bih@gov.in, dfopatnafdivision@gmail.com <dfopatnafdivision@gmail.com>, dir.ind-bih@nic.in, sdodanapur10@gmail.com <sdodanapur10@gmail.com>, sho-danapur@biharpolice.gov.in, mscb.cpcb@nic.in

Sir,

Kindly find the Pdf copy of Additional Reply filed by Respondent no.12 gupta nutrition pvt ltd. In OA no 49 of 2025 eastern zone bench kolkata.

Regards

Kaushal Sharma

C/O Abhinav Anand Advocate

9582416270

**GUPTA.pdf**

11.5 MB